

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWELFTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

I.A.NOS. 1 AND 2 OF 2025
IN/AND
CRIMINAL PETITION NO: 4014 OF 2023

AND

I.A.NOS. 2 AND 3 OF 2025
IN/AND
CRIMINAL PETITION NO: 12386 OF 2025

CRIMINAL PETITION NO: 4014 OF 2023

Between:

1. Smt Therala Sowmya @ Padamatinti Sowmya, W/o. T Abhishek, Age 30 years, Occ: Pvt. Job in IT (Medical Coding)
2. Sri Padamatinti Laxman, S/o. Shekaram, Age 58 years, Occ: Employee
3. Sri Padamatinti Bhagya Laxmi, W/o. Laxman, Age 50 years, Occ: Housewife,

All 1 to 3 are the R/o. H.No.6-2-100, 1st Floor, Paripally Street, Siddipet Town and District - 502 103.

4. Sri Ganesh Cherivirala, S/o. Ramulu, Age 40 years, Occ: Pvt Employee, R/o. Plot No.10, Phase 2, Narayana reddy Colony, Bhavanaipuram, Ashok Nagar, Ameenpur, Miyapur, Hyderabad.
5. Smt Geeta Cherivirala, W/o. Ganesh, Age 38 years, Occ: Housewife, R/o. Plot No.10, Phase 2, Narayana reddy Colony, Bhavanaipuram, Ashok Nagar, Ameenpur, Miyapur, Hyderabad.
6. Mr. Sakilam Bhairaiyah, S/o. Chandraiah, Age 49 years, Occ: Pvt Employee, R/o. H.No.6-2-2, Pariapally Street, Siddipet Town and District - 502 103.

...Petitioner/Accused No.1

AND

1. The State of Telangana, through Public Prosecutor, High Court for the State of Telangana, Hyderabad.
2. Sri Therala Abhishek, S/o. Laxminarayana, Age: 33 years, Occ: Private Job, R/o. H.No.7-1-621/38/2 RT- Second Fl or, SR Nagar, Ameerpet, Hyderabad - 500038.

...RESPONDENT No.2/DEFACTO COMPLAINANT

Petition under Section 482 of Cr.P.C., praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to Quash on the file of the Hon'ble III Additional Chief Metropolitan Magistrate, at Hyderabad, in CC No.8317 of 2022, under Secs. 420, 406, 426,506 IPC and 156 (3) Cr.P.C including appearance of the Petitioners/Accused No.1 pending disposal of the main Criminal Petition.

I.A. NO: 1 OF 2025

Between:

Sri Therala Abhishek, S/o. Laxmi Narayana, Age: 35 years, Occ: Private Job, R/o. H.No.7-1-621/38/2 RT, 2nd Floor, SR Nagar, Hyderabad.

...PETITIONER/R2/DEFACTO COMPLAINANT

AND

1. Smt Therala Sowmya @ Padamatinti Sowmya, W/o. T Abhishek, Age 35 years, Occ: Pvt. Job in IT (Medical Coding), R/o. H.No.6-2-100, 1st Floor, Paripally Street, Siddipet Town and District - 502 103.
2. Sri Padamatinti Laxman, S/o. Shekaram, Age 65 years, Occ: Employee, R/o. H.No.6-2-100, 1st Floor, Paripally Street, Siddipet Town and District - 502 103.
3. Sri Padamatinti Bhagya Laxmi, W/o. Laxman, Age 52 years, Occ: Housewife, R/o. H.No.6-2-100, 1st Floor, Paripally Street, Siddipet Town and District - 502 103.
4. Sri Ganesh Cherivirala, S/o. Ramulu, Age 43 years, Occ: Pvt Employee, R/o. Plot No.10, Phase 2, Narayana reddy Colony, Bhavanapuram, Ashok Nagar, Ameenpur, Miyapur, Hyderabad.
5. Smt Geeta Cherivirala, W/o. Ganesh, Age 41 years, Occ: Housewife, R/o. Plot No.10, Phase 2, Narayana reddy Colony, Bhavanapuram, Ashok Nagar, Ameenpur, Miyapur, Hyderabad.
6. Mr. Sakilam Bhairaiyah, S/o. Chandraiah, Age 52 years, Occ: Pvt Employee, R/o. H.No.6-2-2, Paripally Street, Siddipet Town and District - 502 103.

...Respondents Petitioner/Accused

7. The State of Telangana, through Public Prosecutor, High Court for the State of Telangana, Hyderabad.

Respondent/Respondent No.1

Petition under Section 359 (6) of the BNSS, praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to permit the petitioner /respondent no.2 to compound and quash the proceedings against petitioner /accused no.1 to 6 in cc.no.8317/2022 on the file of hon'ble III Additional Chief Judicial Magistrate Hyderabad.

I.A. NO: 2 OF 2025

Between:

Sri Therala Abhishek, S/o. Laxmi Narayana, Age: 35 years, Occ: Private Job,
R/o. H.No.7-1-621/38/2 RT, 2nd Floor, SR Nagar, Hyderabad.

...PETITIONER/R2/DEFACTO COMPLAINANT

AND

1. Smt Therala Sowmya @ Padamatinti Sowmya, W/o. T Abhishek, Age 35 years, Occ: Pvt. Job in IT (Medical Coding), R/o. H.No.6-2-100, 1st Floor, Paripally Street, Siddipet Town and District - 502 103.
2. Sri Padamatinti Laxman, S/o. Shekaram, Age 65 years, Occ: Employee, R/o. H.No.6-2-100, 1st Floor, Paripally Street, Siddipet Town and District - 502 103.
3. Sri Padamatinti Bhagya Laxmi, W/o. Laxman, Age 52 years, Occ: Housewife, R/o. H.No.6-2-100, 1st Floor, Paripally Street, Siddipet Town and District - 502 103.
4. Sri Ganesh Cherivirala, S/o. Ramulu, Age 43 years, Occ: Pvt Employee, R/o. Plot No.10, Phase 2, Narayana reddy Colony, Bhavanaipuram, Ashok Nagar, Ameenpur, Miyapur, Hyderabad.
5. Smt Geeta Cherivirala, W/o. Ganesh, Age 41 years, Occ: Housewife, R/o. Plot No.10, Phase 2, Narayana reddy Colony, Bhavanaipuram, Ashok Nagar, Ameenpur, Miyapur, Hyderabad.
6. Mr. Sakilam Bhairaiiah, S/o. Chandraiiah, Age 52 years, Occ: Pvt Employee, R/o. H.No.6-2-2, Paripally Street, Siddipet Town and District - 502 103.

...Respondents/Petitioner/Accused

7. The State of Telangana, through Public Prosecutor, High Court for the State of Telangana, Hyderabad.

Respondent/Respondent No.1

Petition under Section 359 (2) of the BNSS, praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to record the compromise and quash the proceeding against petitioner /accused no.1 to 6 in cc.no.8317 of 2022 on the file of III Additional Chief Judicial Magistrate Hyderabad.

I.A. NO: 1 OF 2023

Petition under Section 482 of Cr.P.C praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to Stay all further proceedings pursuant on the file of Honorable Court of the Honorable III Additional Chief Metropolitan Magistrate, at Hyderabad, in CC No.8317 of 2022, under Sec. 420, 406, 426, 506 IPC and 156 (3) Cr.P.C including appearance of the Petitioner/Accused No.1 pending disposal of the main Criminal Petition.

This Petition coming on for hearing, upon perusing the Memorandum of Grounds of Criminal Petition and upon hearing the arguments of Sri G Kiran Kumar, Advocate for the Petitioner and the Public Prosecutor for the State of Telangana on behalf of the Respondent No.1 and of Sri Thiruma Rao Mamidala, Advocate for the Respondent No.2.

CRIMINAL PETITION NO: 12386 OF 2025

Between:

1. Terala Abishek, S/o. Laxmi Narayana, Aged 35 years, Occ: Pvt. Job, R/o. 7-1-621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Husband of R-2).
2. Terala Lakshminarayana, S/o. Therala Pentaiah, Aged 60 years, Occ: Pvt. Employee, R/o 7-1-621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Father-in-Law of R-2).
3. Terala Nagajyothi, W/o. Laxminarayana, Aged 52 years, Occ: Home Maker, R/o. 771 -621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Mother-in-Law of R-2).
4. Terala Srinivas, S/o. Therala Pentaiah, Aged 53 years, Occ: Business, R/o. 7-1-621/38/116/2/RT, 1st Floor, SR Nagar, Ameerpet, Hyderabad (Paternal Father-in-Law of R-2).

...PETITIONERS/A1 to A4

AND

1. The State of Telangana, Rep. by its Public Prosecutor, High Court Buildings, High Court, Hyderabad.

RESPONDENT

2. T. Sowmya @ Padmatinti Sowmya, W/o. T. Abishek, Aged about 32 years, Occ. Pvt. Job, R/o. H.No. 6-2-100, First Floor, Siddipet.

...RESPONDENT/DE-FACTO COMPLAINANT

Petition under Section 528 of BNSS, praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to call for the Records and examine the same by quashing the Proceedings in C.C.No. 605 of 2020, Dt. -09-2020 on the file of the Court of the Judicial First-Class Magistrate at Siddipet in connection with F.I.R.No.161 of 2020, Dt.12-08-2020 on the file of the Siddipet II Town PS, Siddipet. J/Sec., 498/a of IPC and Sec.3 & 4 of DP Act.

I.A. NO: 1 OF 2025

Petition under Section 528 of BNSS, praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to grant stay of all further Proceedings in C.C.No. 605 of 2020, Dt. -09-2020 on the file of the Court of the Judicial First-Class Magistrate at Siddipet in

connection with F.I.R.No.161 of 2020, Dt.12-08-2020 on the file of the Siddipet II Town PS, Siddipet U/Sec., 498/a of IPC and Sec.3 Et 4 of DP Act including appearance of the Petitioners, pending disposal of the Crl.P. in the interest of justice.

I.A. NO: 2 OF 2025

Between:

T. Sowmya @ Padmatinti Sowmya, W/o. T. Abishek, Aged about 32 years, Occ: Pvt. Job, R/o. H.No. 6-2-100, First Floor, Siddipet.

...PETITIONER/DE-FACTO COMPLAINANT

AND

1. Terala Abishek, S/o. Laxmi Narayana, Aged 35 years, Occ: Pvt. Job, R/o. 7-1-621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Husband of R-2).
2. Terala Lakshminarayana, S/o. Therala Pentaiah, Aged 60 years, Occ: Pvt. Employee, R/o 7-1-621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Father-in-Law of R-2).
3. Terala Nagajyothi, W/o. Laxminarayana, Aged 52 years, Occ: Home Maker, R/o. 771 -621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Mother-in-Law of R-2).
4. Terala Srinivas, S/o. Therala Pentaiah, Aged 53 years, Occ: Business, R/o. 7-1-621/38/116/2/RT, 1st Floor, SR Nagar, Ameerpet, Hyderabad (Paternal Father-in-Law of R-2).

RESPONDENTS/PETITIONERS/A1 TO A4

5. The State of Telangana, Rep. by its Public Prosecutor, High Court Buildings, High Court, Hyderabad.

RESPONDENT

Petition under Section 320 (6) - 359 (6) of the BNSS, praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to Permit the Petitioner / Defacto - Complainant and the Respondents / A-1 to 4 herein to enter into the compromise in connection with the Proceedings in C.C.No. 605 of 2020, Dt. -09-2020 on the file of the Court of the Judicial First-Class Magistrate at Siddipet in connection with F.I.R.No.161 of 2020, Dt.12-08-2020 on the file of the Siddipet II Town PS, Siddipet U/Sec., 498/a of IPC and Sec.3 & 4 of DP Act herein in the interest of justice.

I.A. NO: 3 OF 2025

Between:

T. Sowmya @ Padmatinti Sowmya, W/o. T. Abishek. Aged about 32 years, Occ: Pvt. Job, R/o. H.No. 6-2-100, First Floor, Siddipet.

...PETITIONER/DE-FACTO COMPLAINANT

AND

1. Terala Abishek, S/o. Laxmi Narayana, Aged 35 years, Occ: Pvt. Job, R/o. 7-1-621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Husband of R-2).
2. Terala Lakshminarayana, S/o. Therala Pentaiah, Aged 60 years, Occ: Pvt. Employee, R/o 7-1-621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Father-in-Law of R-2).
3. Terala Nagajyothi, W/o. Laxminarayana, Aged 52 years, Occ: Home Maker, R/o. 771 -621/38/116/2/RT, 2nd Floor, SR Nagar, Ameerpet, Hyderabad (Mother-in-Law of R-2).
4. Terala Srinivas, S/o. Therala Pentaiah, Aged 53 years, Occ: Business, R/o. 7-1-621/38/116/2/RT, 1st Floor, SR Nagar, Ameerpet, Hyderabad (Paternal Father-in-Law of R-2).

RESPONDENTS/PETITIONERS/A1 TO A4

5. The State of Telangana, Rep. by its Public Prosecutor High Court Buildings, High Court, Hyderabad.

RESPONDENT

Petition under Section 320 (2) - 359 (2) of the BNS3 praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to Record the compromise in between Petitioner/Defacto Complainant against the Respondents No.1 to 4 /Accused herein in C.C.No. 605 of 2020, Dt. -09-2020 on the file of the Court of the Judicial First-Class Magistrate at Siddipet in connection with F.I.R.No 161 of 2020, Dt.12-08-2020 on the file of the Siddipet II Town PS, Siddipet U/S Sec. 498/a of IPC and Sec.3 & 4 of DP Act in the interest of justice.

This Petition coming on for hearing, upon perusing the Memorandum of Grounds of Criminal Petition and upon hearing the arguments of Sri Thirumal Rao Mamidala, Advocate for the Petitioners and the Additional Public Prosecutor for the State of Telangana on behalf of the Respondent No.1 and of Sri G. Kiran Kumar, Advocate for the Respondent No.2.

The Court made the following: COMMON ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT
HYDERABAD**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

I.A.Nos.1 and 2 of 2025

IN/AND

CRIMINAL PETITION No.4014 of 2023

AND

I.A.Nos.2 and 3 of 2025

IN/AND

CRIMINAL PETITION No.12386 of 2025

Date: 12.12.2025

Between :

Smt. Therala Sowmya @ Padamatinti Sowmya
and five others.

....Petitioners/Accused Nos.1 to 6
in CrI.P. No.4014 of 2023

Terala Abishek and three others.

....Petitioners/Accused Nos.1 to 4
in CrI.P.No.12386 of 2025

AND

The State of Telangana rep. by its Public.
Prosecutor, High Court Buildings, High
Court, Hyderabad and another

....Respondents

COMMON ORDER:

These Criminal Petitions have been filed under Section 482 of the Code of Criminal Procedure, 1973 (for short, 'Cr.P.C.') by the petitioners, seeking to quash the proceedings in C.C. No.8317 of 2022, on the file of the III

Additional Chief Metropolitan Magistrate, at Hyderabad and C.C.No.605 of 2020 on the file of the Judicial First Class Magistrate at Siddipet, respectively.

2. Heard Mr.G.Kiran Kumar, learned counsel for the petitioners in Criminal Petition No.4014 of 2023 and learned counsel for respondent No.2 in Criminal Petition No.12386 of 2025, Mr.Thirumal Rao Mandala, learned counsel for the petitioners in Criminal petition No.12386 of 2025 and learned counsel for respondent No 2 in Criminal Petition No.4014 of 2023 and Mr.V.Jithender Rao, learned Additional Public Prosecutor, appearing on behalf of respondent No.1-State in both the criminal petitions.

3. During the pendency of these criminal petitions, at the instance of the well wishers, relatives and elders, the parties have settled the disputes pending between them and entered into compromise and filed Joint Memo. Accordingly, the parties i.e. the petitioners and respondent No.2 in Crl.P.Nos.4014 of 2023, have filed I.A. Nos.1 and 2 of 2025 and the petitioners and respondent No. 2 in Crl.P.No.12386 of 2025 have filed I.A.Nos.2 and 3 of 2025 seeking permission to compound the offences and to record the compromise entered between them.

4. This Court *vide* order, dated 02.12.2025, directed the parties i.e., the petitioners and respondent No.2, to appear before the High Court Legal Services Committee, Hyderabad, on or before 09.12.2025. In compliance of the said order, the Secretary, High Court Legal Services Committee, has submitted report, dated 09.12.2025, stating that the petitioners, and respondent No.2 in both the Criminal Petitions were duly identified with copies of their Aadhar Cards. It is further stated that all the parties have willfully and without any coercion entered into compromise.

5. In view of the said report and also in view of the compromise entered between the petitioners and respondent No.2 as well as the submissions made by the respective parties, I.A.Nos.1 and 2 of 2025 in Crl.P.No.4014 of 2023 are allowed. Consequently, the proceedings against the petitioners in C.C. No.8317 of 2022, on the file of the III Additional Chief Metropolitan Magistrate, at Hyderabad are hereby quashed. Further I.A.Nos.2 and 3 of 2025 in Crl.P.No.12386 of 2025 are allowed. Consequently, the proceedings against the petitioners in C.C.No.605 of 2020 on the file of the Judicial First Class Magistrate at Siddipet, are hereby quashed.

6. Accordingly, both the Criminal Petitions are allowed, subject to payment of costs of Rs.10,000/- (Rupees ten thousand only) to the

High Court Legal Services Committee, Hyderabad and Rs.5,000/- (Rupees five thousand only) to the Telangana High Court Advocates Association, Hyderabad, by the petitioners in each criminal petition, within a period of one week.

Pending miscellaneous applications, if any, shall stand closed.

Sd/- C. DEEPIKA
ASSISTANT REGISTRAR

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SECTION OFFICER

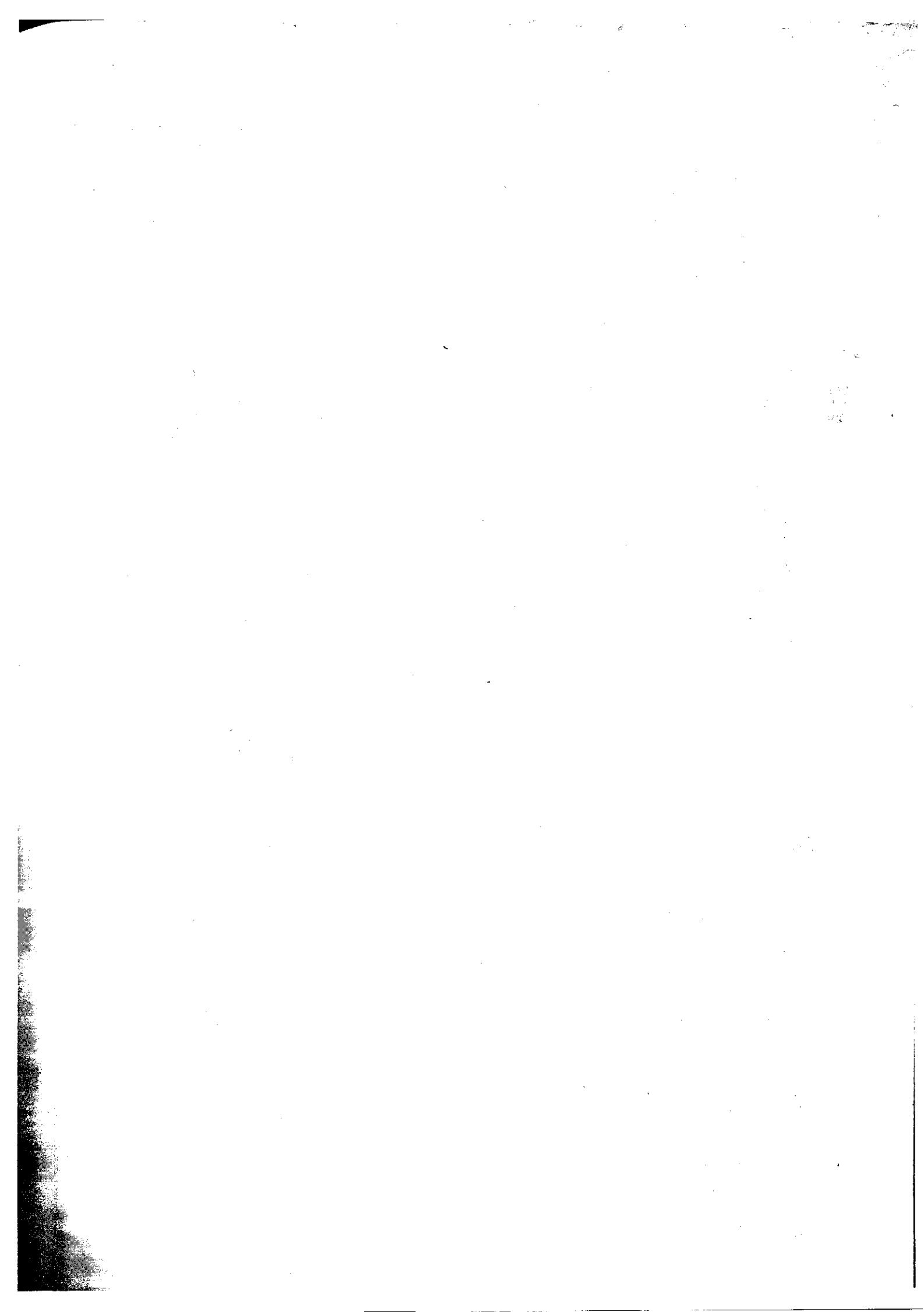
To

1. The III Additional Chief Metropolitan Magistrate, at Hyderabad.
2. The Judicial First Class Magistrate Court at Siddipet.
3. The Station House Officer, S.R.Nagar Police Station, Hyderabad District.
4. The Station House Officer, Siddipet II Town Police Station, Hyderabad District.
5. Two CCs to the Public Prosecutor, High court for the state of Telangana, at Hyderabad [OUT]
6. One CC to Sri. G Kiran Kumar, Advocate [OPUC]
7. One CC to Sri. Thiruma Rao Mamidala, Advocate [OPUC]
8. Two CD Copies

Pr/DL

enclosing a copy of Joint memo

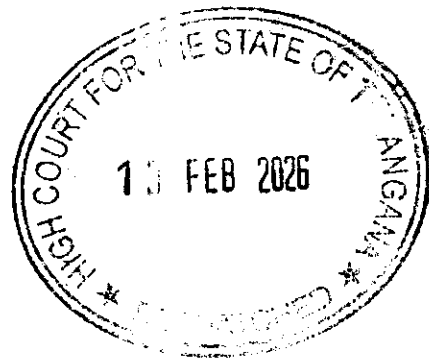
Note: Total Amount of Rs. 15,000/- (Rupees Fifteen thousand only) has been paid by Sri. G Kiran Kumar and M. Tirumala Rao, Counsel for the Petitioner as directed by the Hon'ble Court vide order dated: 22.12.2025 as Rs. 5,000/- (Rupees Five thousand only) to the Telangana High Court Advocates Association, Hyderabad, and Rs. 10,000/- (Rupees Ten thousand only) to the Telangana High Court Legal Services Committee, Hyderabad and filed Memo as proof of compliance USR No. 147455 of 2025 and dated 18.12.2025



HIGH COURT

DATED: 12/12/2025

**COMMON ORDER
I.A.Nos. 1 AND 2 OF 2025
IN/AND
CRLP.No.4014 of 2023
AND
I.A.Nos. 2 AND 3 OF 2025
IN/AND
CRLP.No. 12386 OF 2025**



**ALLOWING THE CRL.PETITIONS
AND I.A'S**

(11) MT
13/2/26

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

Cri P MP IA No. 3 OF 2025

Cri. P. No. IN 12386 OF 2025

Between:-

1. Terala Abishek S/o Laxmi Narayana
Aged: 35 years; Occ: Pvt Job; R/o 7-1-621/38/116/2/RT, 2nd Floor,
SR Nagar, Ameerpet, Hyderabad 500038
2. Terala Lakshminarayana S/o Therala Pentaiah;
Aged: 60 years; occ: Pvt Employee; R/o 7-1-621/38/116/2/RT 2nd
Floor, SR Nagar, Ameerpet, Hyderabad 500038
3. Terala Nagajyothi W/o Laxminarayana
Aged: 52 years; occ: Home Maker; R/o 7-1-621/38/116/2/RT, 2nd
Floor, SR Nagar, Ameerpet, Hyderabad 500038
4. Terala Srinivas S/o Therala Pentaiah;
Aged: 53 years; occ: Business; R/o 7-1-621/38/116/2/RT 1st Floor,
SR Nagar, Ameerpet, Hyderabad 500038
..Petitioners/Accused No A1 to A4

AND

1. The State of Telangana, Rep. by its Public Prosecutor
High court buildings, High court, Hyderabad
...Respondent
2. T. Sowmya @ Padmatinti Sowmya W/o T. Abishek
Aged about 32 years; Occ: Pvt Job, R/o H. No: 6-2-100, First Floor,
Siddipet, Telangana 502103
..Respondent/
De-facto Complainant

T. Abishek

JOINT MEMO

It is submitted that, the De-facto Complainant/Respondent No.2 lodged a Complaint Dt: 12-08-2020 before Siddipet II Town Police Station, Siddipet District, under Sections 498A of IPC and 3 & 4 of DP Act, against the Petitioners, **CC.No.605 of 2020**, Dt. 09.2020 on the file of the Court Judicial First Class Magistrate at Siddipet, against the Petitioners and shown them as Accused No. 1 to 4.

2. It is submitted that, after registering the above case the Respondent No.2 realized that the above complaint has been lodged due to misunderstandings basing on assumptions and both the parties decided and amicably enter into the compromise, accordingly the Respondent No.2 come to conclusion for withdraw the above case against the Petitioners/Accused 1 to 4 herein already they have filed an affidavit in the **Divorce Petition in HMOP No: 2 of 2022** before the Prl Sr. Civil Siddipet Judge-cum-Asst Sessions Judge, Siddipet the decree of divorce is awarded on 10-11-2023.

3. It is submitted that, due to intervention of elders of both families, elders of the locality and well-wishers, the matter has been settled amicably between the parties, as such it is just and necessary to quash the above said

G. Abir

CC and to record the Compromise Statement between the Petitioners and Respondent No.2.

Hence, this Joint Memo in between the parties.

G. Abdul

Petitioner No.1

[Signature]

2nd Respondent/Defacto Complainant

A. L. Das

Petitioner No.2

T. Naga Jyothi

Petitioner No.3

T. Srinivas

Petitioner No.4

[Signature]
Counsel for Petitioners/Accused

(Thirumal Rao Mamidala)

[Signature]

Counsel for R2/Defacto Complainant

(Kiran Rao)

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

CRL. P. M.P. I.A. No. _ of 2025

IN

CRL. P. No. 4014 of 2023

Between

1.Smt. Therala Sowmya @ Padamatinti Sowmya,
W/o T. Abhishek, Age: 35 years,
Occ: Pvt. Job in IT (Medical Coding),

2.Sri Padamatinti Laxman,
S/o Shekaram, Age: 65 years,
Occ: Employee,

3.Smt Padamatinti Bhagya Laxmi,
W/o Laxman, Age: 52 years,
Occ: Housewife,

(Petitioner Nos. 1 to 3 are residents of H.No. 6-2-2, 1st Flc or, Paripally Street,
Siddipet Town & District – 502103)

4.Sri Ganesh Cherivirala,
S/o Ramulu, Age: 43 years,
Occ: Pvt. Employee,
R/o Plot No. 10, Phase-2, Narayana Reddy Colony,
Bhavanaipuram, Ashok Nagar, Ameenpur, Miyapur, Hyderabad.

5.Smt. Geeta Cherivirala,
W/o Ganesh, Age: 41 years,
Occ: Housewife,
R/o Plot No. 10, Phase-2, Narayana Reddy Colony,
Bhavanaipuram, Ashok Nagar, Ameenpur, Miyapur, Hyderabad.

6.Mr. Sakilam Bhairaiiah,
S/o Chandraiah, Age: 52 years,
Occ: Pvt. Employee,

R/o H.No. 6-2-2, Paripally Street,
Siddipet Town & District – 502103.

... Petitioners / Accused 1 to 6

AND

1.The State of Telangana,
Through Public Prosecutor,
High Court for the State of Telangana.

... Respondent No.

1

2.Sri Terala Abishek,
S/o Laxmi Narayana, Age: 35 years,
Occ: Pvt. Job,
R/o 7-1-621/38/116/2/RT, 2nd Floor,
SR Nagar, Hyderabad.
Complainant

... Respondent No. 2 / De-facto

JOINT MEMO

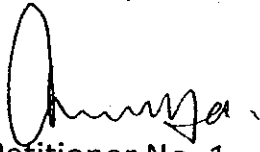
1. It is submitted that Respondent No. 2/De-facto Complainant, through court reference, filed a complaint dated 12.08.2022 before SR Nagar Police Station. The police registered a case vide FIR No. 608/2022 and, after investigation, filed a charge sheet registered as C.C. No. 8317 of 2022 for the offences under Sections 406, 420, 426, 506 IPC & 156(3) Cr.P.C., against the Petitioners herein as Accused Nos. 1 to 6, which is now pending before the Learned III Addl. Chief Judicial Magistrate, Hyderabad.

2. It is submitted that after registration of the case, Respondent No. 2 realized that the complaint arose out of misunderstandings and assumptions. Both parties have since resolved their disputes amicably. The parties also filed a Joint Affidavit in H.M.O.P. No. 2 of 2022 before the Court of the Principal Senior Civil Judge-cum-Assistant Sessions Judge, Siddipet, and the marriage between Petitioner No. 1 and Respondent No. 2 has been dissolved by decree of divorce dated 10.11.2023.


3. It is further submitted that, with the intervention of elders, family members, and well-wishers, the matter has been amicably settled. In view of this

compromise, Respondent No. 2 does not wish to proceed with the above C.C. No. 8317 of 2022 against the Petitioners.

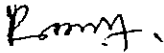
4. Hence, it is prayed that this Hon'ble Court may be pleased to record the compromise and quash the proceedings in C.C. No. 8317 of 2022 in the interest of justice.



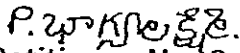
Petitioner No. 1



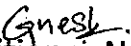
Respondent No. 2 / De-facto Complainant



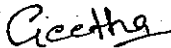
Petitioner No. 2



Petitioner No. 3



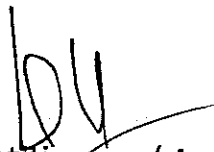
Petitioner No. 4



Petitioner No. 5

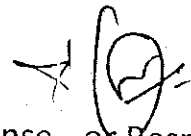


Petitioner No. 6



Counsel for Petitioners / Accused

(G. Kiran Kumar)



Counsel of Respondent No. 2

(M. Thirumal Rao)